

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 484 of 2019

IN THE MATTER OF:

KCP Shivraman

.....Appellant

Vs.

M/s. Karur Vysya Bank Ltd. & Anr.

.....Respondents

Present :

For Appellant: None

**For Respondents: Mr. T.N. Durga Prasad with Mr. Siddharth Jain,
Advocates for R-1**

O R D E R

13.09.2019 - Earlier the matter was taken up on 22nd August, 2019 but nobody appeared on behalf of the Appellant. Learned counsel for the Respondent was present. The matter having not taken up on merit, we adjourn the matter for today. Today also, nobody appears on behalf of the Appellant.

Mr. T.N. Durga Prasad, learned counsel appears on behalf of the 1st Respondent.

In view of the non-appearance of the Appellant, we dismiss the appeal for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

ss/sk